

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

15. I.A. 2636/2022

IN

C.P.(IB)-298(MB)/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)  
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **23.09.2022**

NAME OF THE PARTIES: G M ENTERPRISES

Vs.

M/S. VARROC ENGINEERING LIMITED.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Mr. Vagish Mishra a/w Adv Rajuram Kuleriya i/b Law Counsellors counsel  
appearing for the Operational Creditor, Mr. Ravish Mistra, counsel appearing  
for the Corporate Debtor are present through virtual hearing.

**I.A. 2636/2022**

The above Interlocutory Application is filed by the Corporate Debtor for taking  
the reply on record. After hearing both sides the above Interlocutory  
Application is **allowed** in the interests of justice and to give fair opportunity  
to Corporate Debtor subject to payment of **Rs. 10,000/-** costs payable to  
other side within one week without waiting for uploading of the order, failing  
which the earlier order forfeiting the reply holds good. Liberty is granted to  
the petitioner to file additional documents and brief affidavit without lengthy  
rejoinder. List this matter on **28.11.2022**

Sd/-  
ANURADHA SANJAY BHATIA  
Member (Technical)

//SKS//

Sd/-  
H. V. SUBBA RAO  
Member (Judicial)